

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 185/TT/2011

Subject : Determination for transmission tariff for 400 kV D/C Andal (DVC) Jamshedpur section of Durgapur-Jamshedpur Transmission line and associated bays at Jamshedpur Sub-station under ERSS-I from anticipated date of commercial operation (1.1.2012) to 31.3.2014

Date of Hearing : 17.9.2013

Coram : Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation India Limited

Respondents : Bihar State Electricity Board & 6 others

Parties present : Shri S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri B.K. Sahoo, PGCIL  
Shri B.C. Pant, PGCIL  
Shri R.B. Sharma, Advocate, JSEB

## Record of Proceedings

The representative of the petitioner has submitted as under:-

- a) The transmission assets covered under ERSS-I were scheduled to be commissioned within 36 months from the date of Investment Approval. Accordingly, the assets were to be commissioned in October, 2009. The assets were not commissioned because of delay in forest clearance, RoW issues and railway crossing.
- b) The Durgapur – Jamshedpur D/C line of 187 km is being constructed by the petitioner as part of the ERSS-I. The line was getting delayed inordinately due to objections raised by M/s. BAPL and M/s. ECL. The issue was discussed in the ERPC held on 11.6.2012 and two contingency arrangements were agreed by the



constituents of ER. They are (a) LILO of Maithon-Mejia existing line by using a portion of Durgapur-Jamshedpur D/C of 18 km to connect Durgapur-Jamshedpur line as a temporary arrangement to facilitate start up power requirement. The asset was commissioned on 1.2.2010 and covered in Petition No.30/TT/2011. (b) Durgapur-Jamshedpur transmission line of 180 km may be terminated at DVC's line till the resolution of RoW issues and completion of Durgapur-Andal portion of the line. The asset was anticipated to be commissioned on 1.1.2012, however, the asset was test charged during April 2012 and it was actually commissioned on 1.5.2012.

- c) The apportioned approved cost of the transmission assets covered in the instant petition is ` 189 cr. and the estimated completion cost is ` 220 cr. The capital cost of the instant assets may be approved considering the overall cost of the Scheme.
- d) The transmission charges of the instant assets shall be borne by DVC till the commissioning of the first unit of DVC and thereafter it shall be shared by the beneficiaries.

2. The learned counsel for JSEB submitted that none of the assets covered in the Investment Approval have been commissioned and only certain contingency arrangements have been made.

3. In response, the representative of the petitioner submitted that ERSS-I consist of five lines and as there was delay in commissioning of assets, contingency arrangements were discussed and approved in the ERPC. He further submitted that the Commission vide its order dated 24.2.2012 in Petition No.30/TT/2011 has already allowed transmission tariff for the other contingency arrangement in ERSS-I, mentioned above.

4. The Commission enquired from the representative of the petitioner whether the contingency plans have the approval of the petitioner's Board and directed the petitioner to submit the Board's approval in this regard.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-  
(T. Rout)  
Chief Legal

